



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, CALCUTTA

An application under Section 17 of the Administrative  
Tribunal Act, 1985 with Contempt of Court (CAT) Rules,

1992

In the matter of :

Contempt Petition (Civil) ;

And

In the matter of :

C.P.C. No.350/00 190 of 2016

Arising out of

O.A. No.350/01805 of 2015 ;

And

In the matter of :

Wilful, deliberate, contumacious,  
violation of the order and direction  
passed by Hon'ble Ms. Bidisha  
Banerjee, Judicial Member in O.A.

No.350/01805 of 2015 on

09.06.2016 ;

And

In the matter of :

An act of commission of offence  
under the Contempt of Courts Act

A handwritten signature in black ink, appearing to read "J. M. Banerjee".

by not implementing the Order  
passed by the Hon'ble Ms. Bidisha  
Banerjee vide Order dated  
09.06.2016;

A n d

In the matter of :

**Dr. JOYSIMA GUPTA**

... APPLICANT

Versus

**UNION OF INDIA & OTHERS**

... RESPONDENTS



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. CPC 350/190/2016      Date of order : 27.10.2017  
OA 350/1805/2015

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the applicant : Mr.S.K.Dutta, counsel  
Mr.B.Chatterjee, counsel

For the respondents: Mr:S.K.Das, counsel (E.Rly.)  
Mr.B.L.Gangopadhyay, (Metro Rly.)

O R D E R (Oral)

Ms. Manjula Das, J.M.

Heard Mr.S.K.Dutta, 1d. Counsel along with Mr.B.Chatterjee, 1d. Counsel appearing for the applicant; Mr.S.K.Das, 1d. Counsel appearing for the Eastern Railway and Mr.B.L.Gangopadhyay, 1d. Counsel appearing for the Metro Railway.

2. This Contempt Petition was filed for non-compliance of the order of this Tribunal.

3. Ld. Counsel for the alleged contemnor produced the office order No. MD/33/2016 dated 30.6.2016 and submitted that the order passed by this tribunal on 9.6.2016 has been duly complied with. The copy of the office order dated 30.6.2016 be kept on record.

4. We have perused the order passed by this Tribunal which reads as under:

5. The office order passed by the department on 16.11.2015 whereby the applicant was transferred from Metro Railway to Eastern Railway, Maldah Division has been cancelled vide order dated 30.6.2016 and it was submitted by the Id. Counsel for the respondents that the applicant is working in the Metro Railway in existing pay.

6. As such we do not find any contempt.
7. Accordingly the contempt application is dropped. Any appearance is dispensed with.

(JAYA DAS GUPTA)  
ADMINISTRATIVE MEMBER

(MANJULA DAS)  
JUDICIAL MEMBER

in

